

FORM V

(See section 12(3) of the Maharashtra Settlement of Arrears of Tax,
Interest, Penalty or Late fee Act, 2019)

NOTICE FOR RECTIFICATION OF MISTAKES

To

No.-----/B-----dated DD/MM/YYYY

Application Reference no.	
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GSTIN under the (Registration Certificate Number) MGST Act.																			
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Registration Certificate Number under MVAT Act.																			
Registration Certificate Number under the relevant Act.....																			

Whereas it appears that in the order passed under sub-section (1) of Section 12 of the Maharashtra Settlement of Arrears Act, 2019, bearing No..... dated.....passed by.....in respect of statutory order/return dues/dues as per audit report/as per notice/as per self-assessment for the period.....from.....to..... in your case, there is a mistake as follows:

Sr. No.	Description of the mistake in brief.
(a)	
(b)	
(c)	

And whereas it is proposed to rectify the mistake as stated below which will have the effect of enhancing the requisite amount payable/reducing the amount of waiver*, you are hereby given the notice under sub-section (3) of section 12 of the Maharashtra Settlement of Arrears Act,2019, that, if you wish to prefer any

objection against the proposed rectification, you should attend the office of the undersigned at.....(place).....aton.....(date).

Gist of rectification proposed to be made: -

(1)
(2)
(3)
(4)

Seal

Place

Date

Signature

Designation